NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/78/2016

NAME OF THE PETITIONER(S)

: Mr. Ramanathan Nagendran & Another

NAME OF THE RESPONDENT(S)

: M/s. Text 'N' Graphics Pvt Ltd

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

@ Ade: Anil D. Wain

ORDER

Counsels representing both the parties present. Counsel for petitioner has argued the matter at length. Counsel for respondent submitted arguments in part. During the course of hearing, it has been come to the notice of this Bench that some of the shareholders have sold their shares and got exit from R1 company. Based on this, a suggestion has been floated by the Bench that in case the petitioner is willing to exit from R1 company by selling his shares at the rate on which the other shareholders have sold their shares, then the parties have to explore the possibility of settlement. Accordingly, both the parties are directed to explore the possibilities of an amicable settlement of the dispute so as to get rid of this litigation. Put up on **09.12.2016** at **10.30** A.M.

(Mohd Sharief Tariq) Member (Judicial)

(Anantha Padmanabha Swamy) Member (Judicial)